

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-06/2861 /2024/A

From :- Shri Utpal Rajkhowa  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Dibrugarh

Dated Guwahati, the 20<sup>th</sup> March, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**  
Ref:- Memo No. DJD/1341/2024, dated 11.03.2024

Sir,

With reference to the subject cited above, I am directed to inform you that **Shri Chandan Saikia**, Judicial Magistrate First Class, Dibrugarh has been allowed to avail LTC for the block period of 2022-2025, to travel to Kerala via Bangalore and back, along with his wife Smti. Kaberi Pegu Saikia, w.e.f. 23.03.2024 to 02.04.2024, by the shortest possible route, as per existing Rules.

Further, **Shri Saikia** is also allowed to draw Rs. 60,000/- (rupees sixty thousand) as advance payment towards his proposed LTC for the block period 2022-2025.

Shri Saikia may be informed accordingly.

Thanking you,

Yours faithfully,

Sd/-

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-06/2862-2865 /2024/A.** Dated 20<sup>th</sup> March, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. **Shri Chandan Saikia**, Judicial Magistrate First Class, Dibrugarh for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**

19/03/24